COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 745 OF 2017 IN</u> DFR NO. 1970 OF 2017

Dated: 15th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

State Load Despatch Centre, Karnataka ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Anantha Narayana

Mr. Sridhar Prabhu Mr. Tarun Gulia

ORDER

IA NO. 745 OF 2017

(Appln. for condonation of delay)

There is 32 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

Mr. Anantha Narayana appears on behalf of Respondent No.2. Other Respondents though served are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>20.11.2017</u>.

(S.D. Dubey) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/ss